

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/277/ (IB)/2017
NAME OF THE PETITIONER(S) : BYGGING INDIA LTD
NAME OF THE RESPONDENT(S) : CONSOLIDATED CONSTRUCTION CONSORTIUM LTD
UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

1) R. Parthasarathy
Abhinav Parthasarathy

Counsel for Petitioner

P. Abhinav

2. S. Karthikey Balan
preethi S. Arasu

Counsel for Respondent

S. Vait -

ORDER

Counsels for both the parties are present. A joint memorandum of compromise has been submitted wherein under para '4' the schedule of payment is outlined. Out of which two instalments have already been paid to the Petitioner. The compromise is taken on record. The joint memo of compromise shall form part of the order. Under para '6', it is also agreed that in case of any default committed by the Corporate Debtor, the Petitioner will be at liberty to revive the petition. In terms of the compromise, the petition stands **disposed of**.

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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